

## Annexure-7

Name of the corporate debtor: Castings Dynamics Limited (In Liquidation) Date of commencement of liquidation: 23rd June 2023 List of stakeholders as on: Claims received upto 23rd July 2023

List of other stakeholders, if any (other than financial creditors and operational creditors)

(Amount in ₹)

Sl. No.	Name of stakeholder	Category of stakeholders (preference shareholders / equity shareholders / partners / others)	Identification No.	Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
				Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	Amount covered by guarantee					
1	Patil Rail Infrastructure Pvt. Ltd	Others	-	11/30/2019	17,110,390	13,629,186	-	-	-	0.88	-	-	3,481,204	-	Note 1
2	Yaman Prestressing Co. Pvt. Ltd	Others	-	11/21/2019	8,043,041	2,532,276	-	-	-	0.16	-	-	5,510,765	-	Note 1
3	S. Subrahmanvan & Co.	Others	-	11/21/2019	6,359,716	-	-	-	-	0	-	-	6,359,716	-	Note 1
4	Grasim Industries Limited	Others	-	1/9/2019	36,881,098	33,065,114	-	-	-	2.13	-	-	3,815,984	-	Note 1
5	Mukhtar Omar & Fehmida Omar	Others	-	1/15/2019	1,420,270	621,877	-	-	-	0.04	-	Security Deposit of Rs.9,00,000 is retained by creditor.	798,393	-	Note 1
6	Usha Prestressed Sleeper Udyog (Piplod)	Others	-	11/20/2019	18,549,981	16,001,001	-	-	-	1.03	-	-	2,548,980	-	Note 1
					88,364,496	65,849,454									

## Notes:

1	<p>In line with Regulation 12 (2) (c) of the Liquidation Regulations, the stakeholders who have not submitted their claims during the liquidation process of the Corporate Debtor, their claims duly collated by the interim resolution professional or resolution professional, as the case may be during the corporate insolvency resolution process has been considered by the Liquidator.</p> <p>Accordingly, Other Stakeholders mentioned herein above have not submitted any claims during the liquidation process, thus the claims submitted by them during CIRP has been considered during the liquidation process.</p>
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